

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

09.09.2013

OA No. 633/2013

Mr. C.B. Sharm, a Counsel for applicant.

The applicant has filed this OA seeking for a direction that the respondents be directed to allow the applicant to through selection process treating his father eligible for the benefit of the LARSGESS scheme and to extend benefit of letter dated 18.01.2013 (Annexure A/1) and if the applicant found suitable, he may be allowed appointment on suitable post with all consequential benefits. However, learned counsel for applicant submits that he may be given liberty to file a representation before the respondents to redress his grievances and the respondents be directed to decide his representation by passing a reasoned & speaking order according to the provisions of law within a specified period.

Having heard the learned counsel for the applicant and upon perusal of documents on record, the applicant is given liberty to file a representation before the respondents within 15 days from today and in case such a representation is filed by the applicant, in that eventuality, the respondents are directed to consider and decide the same according to the provisions of law by passing a reasoned & speaking order expeditiously but not later than a period of three months from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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